

(31)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.No.445/90

Date of Order:27.10.93

Between:

N.C.Purushothamachari

.. Applicant

AND

1. Union of India
represented by Secretary
Ministry of Railways
New Delhi.

2. F.A. & C.A.O., S.C.Railway
Railnilayam,
Secunderanad.

.. Respondents

Counsel for the Applicant : Mr.B.Udaya Bhaskar

Counsel for the Respondents : Mr.N.R.Devaraj, SC for Rlys

CORAM:

THE HON'BLE MR.A.B.GORTHY : MEMBER (ADMN.)

THE HON'BLE MR.T.CHANDRASEKHARA REDDY : MEMBER (JUDL.)

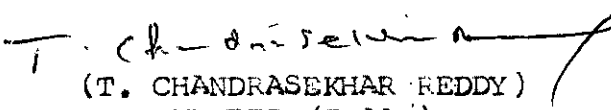
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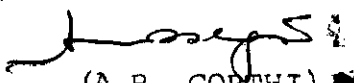
(Orders passed by HON'BLE SRI A.B. GORTHI : MEMBER (ADMN.))

On the past several occasions none appeared for the applicant accordingly by our order dated 20.10.1993, we have ordered ~~to list~~ ^{to be listed} this case for dismissal. Even today none is present for the applicant.

Heard N.R. Devaraj Counsel for the respondents.

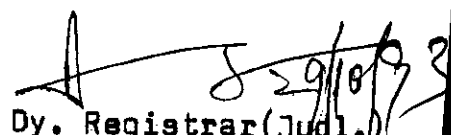
Accordingly the application is dismissed for default. No costs.


(T. CHANDRASEKHAR REDDY)
MEMBER (Judl.)


(A.B. GORTHI)
MEMBER (Admn.)

Dated on 27th October 1993
Dictation in Open Court.

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Dy. Registrar(Judl.)

Copy to :-

1. Secretary, Ministry of Railways, Union of India, New Delhi
2. F.A. & C.A.O., S.C. Railway, Rail Nilayam, Secunderabad.
3. One copy to Sri. B. Udaya Bhaskar, advocate, 22-1-16, Darulshifa, Hyd-24.
4. One copy to Sri. N.R. Devaraj, Sr. CGSC, CAT, Hyd.
5. One copy to Library, CAT, Hyd.
6. One spare copy.


Rsm/-